



2026:AHC:38750-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 1949 of 2026

Ram Sunder

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vijay Singh
Counsel for Respondent(s)	:	G.A., Rajesh Maurya

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned A.G.A. for the State, Sri Pradeep Kumar holding brief of Sri Rajesh Maurya, learned counsel for respondent No.3 and perused the record.
2. At the very outset, learned counsel for the petitioner has made a statement at the Bar that he does not intend to further press this petition and seeks to withdraw it.
3. Learned AGA as well as counsel for respondent No. 3 has no objection to the aforesaid prayer.
4. In view of the above statement, the instant writ petition is dismissed as withdrawn.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 20, 2026

KU